

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH , NEW DELHI**

INDEX

ADDITIONAL SUPPLEMENTARY AFFIDAVIT

(ON BEHALF OF APPLICANT)

IN

Original Application No.- 179 OF 2025

Shyamlata **Applicant.**

Versus

Union Of India & Ors. **Respondent(s).**

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Dated- 22.01.2026

Saurabh Tiwari

(Saurabh Tiwari) Advocate

Adv. Roll. No. D/966/2017

Vikash Tiwari **Vikash Tiwari(Advocate)**

Adv. Roll.- D/283/2020

703 , Ratnakar Vihar Colony

Banaras Hindu University, Varanasi- 221005.Mob. No.- 9889282315

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1

S No 1034 dated 22-JAN-2026.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH, NEW DELHI

ADDITIONAL SUPPLEMENTARY AFFIDAVIT

IN

ORIGINAL APPLICATION NO. 179 OF 2025.

(Under Section 18 read with Section 14,15 & 17 of The National Green
Tribunal Act, 2010.)

IN THE MATTER OF :-

Shyamlata

Aged about 49 Year

Wife of- Rajesh Kumar Sharma

Resident of – 38/42 C A A , Koniya

Varanasi,Uttar Pradesh.Pin Code-221001.

E-mail- saurabhitiwarilegal@gmail.com

..... Applicant/Petitioner.

VERSUS

1. Union Of India

Through The Secretary

Ministry Of Environment , Forest & Climate Change ,

Indira Paryawaran Bhawan , Jorbagh Road ,

New Delhi-110003.

E-mail- id – secy-moef@nic.in

2. State Of Uttar Pradesh

Through The Chief Secretary

State Of U.P. 101 , 'B' Block , Lok Bhawan , U.P. Secretariat

Lucknow- 226001 , Ph. No.- 0522-2289212

E-mail – csup@nic.in

**3. Environment Forest and Climate Change Department ,
State Of Uttar Pradesh.**

Through The Additional Chief Secretary.

524-25 , Bapu Bhavan , Secretariat , Lucknow.

Pin Code- 226001 .

Ph. No.- 0522-2239387.

E-mail – psforest2015@gmail.com , pccf-up@nic.in



श्यामलता

4. District Magistrate , Varanasi.

Collectorate Compound , Varanasi , Uttar Pradesh.

Pin Code- 221102.

Mob. No.- 9454417579.

E-mail- dmvar@nic.in

5. Commissioner Of Police, Varanasi

Katchari Parisar , Opposite Circuit House

Varanasi , (U.P.) – 221002.

Mob. No.- 9454400442.

E-mail- cp-pol.va@up.gov.in

6. Central Pollution Control Board

Through The Chairman

Parivesh Bhawan , East Arjun , Delhi-10032 .

Ph. No.- 011-22307233.

E-mail- ccb.cpcb@nic.in

7. Uttar Pradesh Pollution Control Board

Through The Member Secretary

Vibhuti Khand , Gomti Nagar , Lucknow.

Uttar Pradesh- 226010 , Ph. No.- 0522-2720699.

E-mail- ms@uppcb.in

..... **Opposite Party.**

THIS PRESENT AFFIDAVIT IS BEING FILED TO BRING ON RECORD CERTAIN UNFORTUNATE INCIDENT OCCURRED AND REPORTED WIDELY IN MAINSTREAM MEDIA ALSO ; SUCH INFORMATION IS NECESSARY FOR PROPER ADJUDICATION OF THIS CASE:-

1. That , dated on 11th December , 2025 Sandeep Tiwari (Aged about 40 Years) , a teacher by profession died due to slitting of his throat by Chinese Manja in District- Janupur in Uttar Pradesh . After 33 days , Chinese Manjha(kitestring) claimed another life of Medical practitioner , Dr. Sameer Hashmi , aged about 28 years in district- Jaunpur , Uttar Pradesh. Young doctor died after a string slit his throat in Panch Hatiya area under Kotwali police station. Legible True Copy of front page of **Times Of India , Varanasi Edition & Dainik Jagran , Varanasi edition dated 15th January , 2026** is being annexed and



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marked as **Annexure No.-1** to this affidavit. **Coloured photograph of slitted throat of deceased Sandeep Tiwari** is being annexed and marked as **Annexure No.-1A** of this Affidavit.

2. That , in Varanasi also various persons get grievous injuries on vital part i.e on eye, face & throat due to Chinese Manjha/Synthetic Manjha. According to Amar Ujala report dated on 16.01.2026 at least 15 person get injuries. However according to Amar Ujala report dated 15.01.2026 , 10 persons get grievous injuries due to synthetic manjha. True Copy of the **Amar Ujala Newspaper Varanasi edition report dated 15/16.01.2026** is being annexed and marked as **Annexure No.-2** to this Affidavit.
3. That, in the case of “**Court on its own motion .Vs. State of Maharashtra and others**” (SUO MOTO PUBLIC INTEREST LITIGATION NO.1 OF 2021) , Hon’ble High Court of Judicature at Bombay , Nagpur Bench , Nagpur passed order on 12th January , 2026. **True Copy of the Order** dated 12.01.2026 passed by Hon’ble Bombay High Court is being annexed and marked as **Annexure No.-3** to this Affidavit. ; 11 points important direction reproduced herein as under :-

i] If any individual is found flying kite with nylon manja he/she shall be liable to pay fine of Rs.25,000/- (Rupees Twenty Five Thousand only). In case of minor, the amount shall be recoverable from the parents of the minor.

ii] Similarly, in case if any vendor who is found with the stock of nylon manja, he/she shall be liable to pay fine of Rs.2,50,000/- (Rupees Two lacs Fifty Thousand only).

iii] The above referred fine of Rs.25,000/- to be recovered from the individual/parents of the minor or fine of Rs.2,50,000/- to be recovered from the Vendor, is for each default.



२५/१/२६

iv] The above referred amount collected in case of default by the individual/parents of the minor or vendor shall be deposited in a bank account, which shall be opened by the Committee consisting of the Collector, Nagpur, Municipal Commissioner, Nagpur and the Registrar (Administration), High Court of Bombay, Nagpur Bench, Nagpur in the name of 'Public Welfare Account'.

v] All the amount of fine recovered from all Districts of Vidarbha Region shall be deposited in such account.

vi] The fine so collected shall be utilized for the purpose of treatment of any victim of nylon manja and decision regarding the extent of financial help to be provided to such victim shall be taken by the Committee.

vii] While opening the bank account the QR code be generated and the same shall be circulated to the officers of the Police Department or/and Municipal Corporation/Chief Officer of Municipal Council and Nagar Parishad, who will be conducting the raids. If the individual/parents of the minor is not in a position to pay the amount on the spot, the concerned officer shall issue a memo imposing such fine which would be recoverable as land revenue, if such person fails to deposit the amount of fine within 15 days in the above referred account. The concerned Revenue Officer on failure of the person, who is imposed with a fine, to deposit the amount in the account within 15 days shall initiate the proceeding for recovery of such fine as land revenue and recover such amount by following due process of law.

viii] The cyber cell of each Districts shall generate one Whats App group to receive complaints or information about use of nylon manja. The Commissioner of Police/ Superintendent of Police/Deputy Commissioner of Police shall evolve the procedure to deal with such complaints, if received on such App.



२५/१/२६

ix) If any untoward incident because of nylon manja is reported, the concern Police Officer of that zone or area, within whose jurisdiction such incident is reported, shall be served with the notice by the Commissioner of Police/ Superintendent of Police as to why the action shall not be taken against such Officer for not performing the duties diligently in compliance with the orders of this Court. Such matter shall be reported to this Court along with action taken against such officer.

x) The Commissioner of Police/Superintendent of Police of concerned Districts, shall publish a public notice informing the amount of fine which will be imposed for use of nylon manja in all leading newspapers on 13.01.2026 and 14.01.2026.

xi) Ignorance of such public notice will not be the ground available for anyone to raise a dispute about the payment of such fine.

(Emphasis Supplied.)

4. That , Hon'ble Madhya Pradesh High Court at Indore in WP No. 48092 of 2025 (*IN RE SUO MOTO PIL VIDE ORDER STD. 08/12/2025 Vs STATE OF MP THROUGH CHIEF SECRETARY AND OTHERS*) , passed the detail order dated on 16.01.2026 and directed the respondent authorities to prepare a policy and to submit before the High Court on the following issues :

(Relevant Paragraph reproduced herein as Under :-)

Para- "07. After hearing learned counsel for the parties and considering the various orders of the High Courts as well as the NGT, we direct the respondent authorities to prepare a policy and to submit before the High Court on the following issues":

A . Policy for Compensation to Victims or to their Families in case of injuries or death:



रुथामलन/

[As has been observed by the Chattisgarh High Court in the matter of Suo Moto PIL V/s State of Chhattisgarh (Supra)]

B. Disposal of Seized Synthetic Manjha : *Since this Manjha is non-biodegradable and releases toxic fumes if burnt openly. All seized stock be classified as "Hazardous Plastic Waste" and it should not be stored in police Malkhanas indefinitely nor burnt in the open. It may be sent to industrial incinerators or authorized plastic recycling plants in coordination with the State Pollution Control Board.*

C. Prohibition on the Sale on E-Commerce Platforms : *The Cyber Cell may be directed to serve notices well in advance (prior to the 'Makar Sankranti Festival) to all major e-commerce platforms (e.g., Amazon, Flipkart) and B2B platforms (e.g., IndiaMART) to "Geo-Fence" the State of Madhya Pradesh. It may be ensured that no product listed as "Nylon Manjha," "Mono-Kite," or "Synthetic String" is deliverable to any pin code within the State.*

D. Secret Reward Scheme : *Any citizen providing actionable intelligence leading with regard to manufacture, Storage, Sale or Usage of Chinese Nylon Thread (Manja) (As has been observed by the Punjab and Haryana High Court in the matter of Kanwar Pahul Singh (Supra)*

E. Suspension of License/Permit of Transport Agencies : *The supply of Chinese Manjha is often interstate. Any Transporter, Courier Service, or Transport Agency found transporting cartons containing banned Manjha be held liable and the Transport Commissioner may be directed to suspend the Trade License/Permit of such transport agencies in accordance with law.*

F. Proactive Steps to be taken well in advance : *Instead of taking immediate steps at the eleventh hour, just prior to the festival of Makar*



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Sankranti (i.e. 14 th Jan), the concerned administrative authorities may be directed to initiate the process every year well in advance with regard to the following:

(a) To ensure strict implementation of the ban on manufacture, sale, storage and use of Chinese Nylon Thread (Manjha)

(b) The appropriate authority should conduct and monitor that the aforesaid thread should not be circulated in the market.

(c) The State authorities to undertake social awareness campaigns through print and social media for not using the Chinese Nylon Thread (Manjha) and for making the public at large aware with regard to the legal/penal consequences of the use and sale of the Chinese Nylon Thread (Manjha).

Para-08. *We direct that the authorities will continue to implement strictly our interim orders passed on the previous dates. The Chief Secretary of the State of Madhya Pradesh will look into all these suggestions which have been made a part of this order and will frame policies and various schemes by coordinating with the different departments”.*

(Emphasis Supplied.)

True Copy of the Madhya Pradesh High Court Order dated 16.01.2026 is being annexed and marked as **Annexure No.-4** to this Affidavit.

5. That , it is humbly prayed before this Hon’ble Tribunal to, kindly take this additional supplementary affidavit on record.



२५१ मल्ला

**VERIFICATION**

Verified at Varanasi on this 31st Day of , August , 2025 that the contents of this affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed there from.

So , Help Me God !

Dated : 22.01.2026

नोटरी कार्यालय भवन पर
पंजीयन / Registratio
क्र०सं०/Sr. No. १५५
दि०/Dt. 22.01.26
स्थान/Place: सी.पी.जी.सी. - ३४
एड०/Adv. सावरभ तिवारी
By: सावरभ तिवारी
दि०/At. दि०क० Tr
- C.V.U. 22.01.26

DEPONENT/APPLICANT

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(Saurabh Tiwari)

Advocate

Adv. Roll. No. D/966/2017

Vikash

(Vikash Tiwari)

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श्यामपति

भारत सरकार
Government of India

श्यामलता
SHYAMLATA
जन्म तिथि / DOB : 11/10/1977
महिला / Female

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आधार - आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
W/O: राजेश कुमार शर्मा, ए 38/42
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VARANASI, Varanasi, Varanasi,
Uttar Pradesh, 221001

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1947
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नोटरी भारत सरकार
★ उदयकृष्ण चतुर्वेदी ★
U. K. Chatuvedi
रजि. नं०-13373/17
२६-०
NOTARY GOVT OF INDIA

श्यामलता

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH , NEW DELHI**

ANNEXURE NO.(1)

IN

ADDITIONAL SUPPLEMENTARY AFFIDAVIT

IN

ORIGINAL APPLICATION NO. 179 OF 2025.

Shyamlata

..... Applicant.

Versus

Union Of India & Ors.

..... Respondent(s).

**Legible True Copy of front page of Times Of India ,
Varanasi Edition & Dainik Jagran , Varanasi edition
dated 15th January , 2026**



श्यामलता

2

VARANASI | THURSDAY, JANUARY 15, 2026

THE TIMES OF INDIA
THURSDAY, JANUARY 15, 2026

28-year-old doctor dies as Chinese manjha slits his throat in Jaunpur

TIMES NEWS NETWORK

Varanasi: Sharp Chinese manjha (kitestring) claimed another life in Jaunpur district within a month. Medical practitioner, Dr Sameer Hashmi, 28, died after a string slit his throat in Panch Hatiya area of Jaunpur district on Wednesday. On Dec 11, a school teacher was killed in a similar manner.

Jaunpur CO (City) Goldy Gupta said Hashmi was a native of Kerakat. On Wednesday, he was returning to Kerakat from Jaunpur city and as he passing by a public school campus in Panch Hatiya area under Kotwali police station, his throat was slit by Chinese manjha.

Locals and police rushed him to the district hospital, where he succumbed to injuries in the course of treatment, said the CO, adding

Despite continuing drive against use of Chinese manjha and massive seizures from kite shops and vendors, such incidents were happening: CO

that after receiving complaint from Hashmi's family, a case of homicide was lodged and body was sent for post mortem.

The CO said despite continuing drive against use of Chinese manjha and massive seizures from kite shops and vendors, such incidents were happening.

He appealed to public to provide information about those selling it despite the ban or using it to fly kites.

► **Deep wound, P 2**

Chinese manjha entangled around doctor's neck: Locals

► Continued from P 1

Locals said the Chinese manjha entangled around the doctor's neck and caused a deep wound. Hashmi fell on the road, blood flowing profusely from the neck cut.

On Dec 11, school teacher, Sandeep Tripathi (45) died after his throat was slit by Chinese manjha as he was crossing Sadhbhavna Bridge on Gomati river in Jaunpur. He was returning home after dropping his daughter at her school when the incident occurred.

2ND DEATH BY MANJHA IN 1 MONTH

In Varanasi too, Jitendra Maurya of Churamanpur Lohta, suffered grave injuries from Chinese manjha while travelling to Ramnagar on a motorcycle on Wednesday afternoon.

He was crossing the Samneghat Bridge when the manjha caused deep cuts on both his eyelids and nose. Passers-by rushed him to a hospital in Ramnagar, where after initial treatment doctors termed his condition stable.



प्रथमपत्र



वाराणसी, गुरुवार
15 जनवरी, 2026
नगर संस्करण

जौनपुर में प्रशासन की लापरवाही से एक और मौत प्रतिबंधित मांझा से फिजियोथेरेपिस्ट की कटी गर्दन

जागरण संवाददाता, जौनपुर : केराकत के शेखजादा मोहल्ला निवासी 23 वर्षीय फिजियोथेरेपिस्ट समीर हाशमी की लाइन बाजार थाना के जौनपुर-आजमगढ़ रोड स्थित प्रसाद इंटरनेशनल स्कूल के पास बुधवार को प्रतिबंधित मांझा से गला कटने से मौत हो गई। वह घरवालों से जिला अस्पताल में किसी से मिलने की बात कहकर सुबह 10 बजे घर से निकले थे। लौटते समय दोपहर 12 बजे घटना के शिकार हो गए। मांझा से गर्दन की बाईं तरफ डेढ़ इंच गहरा घाव हो गया था। इसी तरह बीते 11 दिसंबर को भी उमरपुर (हरिबंधनपुर) निवासी 40 वर्षीय शिक्षक संदीप तिवारी की शास्त्री सेतु (नया पुल) पर प्रतिबंधित मांझा से गर्दन कटने से मौत हो गई थी। वह अपनी बेटी को स्कूल



समीर हाशमी

छोड़कर पल्सर बाइक से घर लौट रहे थे। शीतला चौकिया मोड़ स्थित प्रसाद इंटरनेशनल स्कूल के पास पहुंचते ही उनके गर्दन में मांझा फंस गया। इससे वह लहलुहान होकर सड़क पर गिर गए और तड़पने लगे। सूचना पर पहुंची पुलिस ने एंबुलेंस बुलाकर गंभीर रूप से घायल समीर को जिला अस्पताल पहुंचाया। वहां इमरजेंसी में मौजूद डाक्टर अशोक ने समीर को देखते ही मृत घोषित कर दिया। उन्होंने बताया कि मांझा से गर्दन की बाईं तरफ डेढ़ इंच गहरा घाव हो गया

- गर्दन की बाईं तरफ डेढ़ इंच हुआ गहरा घाव चिकित्सकों ने देखते ही मृत घोषित किया
- जौनपुर-आजमगढ़ रोड स्थित प्रसाद इंटरनेशनल स्कूल के पास हुई घटना

था। जानकारी होते ही मृतक के पिता मुक़ीम व भाई जावेद अस्पताल पहुंचे। चार भाइयों व चार बहनों में सबसे छोटे समीर ने अभी आठ महीने पहले केराकत के सिहौली चौराहे पर अपना फिजियोथेरेपी सेंटर खोला था। घर की जिम्मेदारी भी उन्हीं पर थी। घटना से परिवार पर वज्रपात सा हो गया है। एसपी डा. कौस्तुभ ने बताया कि गैरइरादतन हत्या का केस दर्ज कर कार्रवाई की जा रही है। इस तरह का मामला हृदय को झकझोरने वाला है। संबंधित खबर >> 7



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH, NEW DELHI

ANNEXURE NO.(1A)

IN

ADDITIONAL SUPPLEMENTARY AFFIDAVIT

IN

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Shyamlata

..... Applicant.

Versus

Union Of India & Ors.

..... Respondent(s).

Coloured photograph of slitted throat of deceased
Sandeep Tiwari



श्यामलता

**COLOURED PHOTOGRAPH OF SLITTED THROAT OF
DECEASED – Sandeep Tiwari (Private Teacher).
(Died On- 11/12/2025)**



नोटरीय भारत सरकार
उदयकृष्ण चतुर्वेदी
U. K. Chaturvedi
रजि.नं०-13373/17
22-1-26
NOTARY GOVT OF INDIA

श्यामभता

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH , NEW DELHI

ANNEXURE NO.(2)

IN

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IN

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Shyamlatata

..... Applicant.

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..... Respondent(s).

True Copy of the Amar Ujala Newspaper Varanasi edition
report dated 15/16.01.2026



श्यामलता

Amar Ujala , Varanasi Edition , Dated 15.01.2026

अमरउजाला

वाराणसी

वाराणसी | बृहस्पतिवार | 15.01.2026

माघ कृष्ण-द्वादशी, विक्रम संवत्-2082

फ्लाईओवर और अन्य स्थानों पर लोग चीनी मांझे की चपेट में आए चीनी मांझे ने 10 राहगीरों को किया लहलुहान, मफलर-जैकेट ने बचाई जान

माई सिटी रिपोर्टर

वाराणसी। आसमान में उड़ती पतंगों की डोर में लगे चीन के मांझे ने बुधवार को 10 लोगों को गंभीर रूप से घायल कर दिया। चीन के जानलेवा मांझे से किसी की गर्दन, किसी की नाक और किसी का हाथ या बांह कट गया। जैकेट और गले में लपेटे मफलर ने अधिकतर लोगों की जान बचा ली। बीएचयू ट्रॉमा सेंटर में सुबह से देर शाम तक छह घायलों को भर्ती कराया गया। इसके अलावा मंडलीय, जिला और राजकीय अस्पतालों तथा निजी अस्पतालों में भी चीनी मांझे से घायल लोगों का उपचार किया गया। फ्लाईओवर और दोपहिया वाहन सवार लोग सबसे अधिक प्रभावित हुए।

मंडुवाडीह थाना क्षेत्र के बरेका रोड, ककरमत्ता में बाइक सवार ऋषभ वर्मा (27) का गला चीन के मांझे से कट गया। उन्हें तुरंत नजदीकी निजी अस्पताल में भर्ती कराया गया, जहां गले में सात टांके लगाए गए। दुर्गाकुंड में उपकेंद्र नगर पार्क के सामने स्कूटी सवार कृति गिरी के बायें गाल पर मांझे से कट लगा। हेलमेट पहनने की वजह से उसका गला और नाक बच गया। सामनेघाट पुल पर बाइक सवार जितेंद्र मौर्य की दोनों पलकों और नाक पर गहरा कट आया। चुरामनपुर निवासी जितेंद्र को रामनगर राजकीय अस्पताल में भर्ती कराया गया। चिकित्सकों के अनुसार स्थिति फिलहाल स्थिर है।

वहीं, रामनगर-पड़ाव क्षेत्र में सैफ (22), अमृता (26) और अमन गुप्ता (28) को भी रामनगर राजकीय अस्पताल में उपचार दिया गया। लालपुर-पांडेयपुर थाना क्षेत्र में बाइक सवार राजेंद्र (52) की गर्दन पर गहरा कट लग गया। उन्हें जिला अस्पताल में भर्ती कराया गया। बरेका परिसर में टेलीफोन एक्सचेंज में कार्यरत टेक्नीशियन संतोष त्रिपाठी की गर्दन और ढूढ़ी कट गई। उनका तुरंत बरेका केंद्रीय अस्पताल में उपचार कराया गया।

मकर संक्रांति की ये डरावनी तस्वीरें



जितेंद्र मौर्य।



संतोष त्रिपाठी।



राजेंद्र।



ऋषभ वर्मा।



चीनी मांझे से गला कटने के बाद युवती को हॉस्पिटल ले जाते लोग। संवाद

डीसीपी गोमती की अपील... गले में लपेटें मफलर

डीसीपी गोमती जोन आकाश पटेल ने शहरवासियों से अपील की है कि कुछ दिनों तक दोपहिया वाहन से यात्रा करते समय अपनी व्यक्तिगत सुरक्षा को सर्वोपरि रखते हुए अनिवार्य रूप से मानक हेलमेट का प्रयोग करें। साथ ही चीन के मांझे से होने वाली आकस्मिक दुर्घटनाओं से बचाव के लिए गले की सुरक्षा के लिए मफलर, स्कार्फ अथवा अन्य सुरक्षात्मक वस्त्र अवश्य पहनें।

28 किग्रा चीनी मांझा पकड़ा 4 आरोपी गिरफ्तार

वाराणसी। जानलेवा चीनी मांझे की बिक्री करने वालों के खिलाफ कमिश्नरीट पुलिस ने अभियान चलाकर बुधवार को तीन थाना क्षेत्रों से चार आरोपियों को गिरफ्तार किया। इस दौरान 28 किलो से अधिक चीनी मांझा बरामद किया गया। पुलिस ने हिदायत दी है कि इसकी बिक्री और उपयोग करने वालों को जेल भेजा जाना तय है। चीनी मांझा बिक्री करने वाले दुकानदार समेत दो आरोपियों को लालपुर-पांडेयपुर पुलिस ने लालपुर मस्जिद वाली गली से गिरफ्तार किया। आरोपियों के कब्जे से 7.5 किलोग्राम चीनी मांझा बरामद हुआ। लालपुर-पांडेयपुर इंस्पेक्टर राजीव कुमार सिंह ने बताया कि गिरफ्तार आरोपियों में छोटा लालपुर निवासी विकास गुप्ता और मढ़वा, लमही निवासी विजय पटेल शामिल हैं। उधर, लक्सा पुलिस ने 12.400 किलोग्राम चीनी मांझा बिक्री के आरोपी किशन सिंह को औरंगाबाद पुलिस चौकी के पीछे अहिरानी गली के पास से गिरफ्तार किया। थानाध्यक्ष राजू कुमार ने बताया कि गिरफ्तार आरोपी जद्दूमंडी का निवासी है। वह अहिरानी गली में सफेद बोरी में चीनी मांझा रखकर बिक्री कर रहा था। वहीं, भेलपुर पुलिस ने चीनी मांझा बिक्री करने के आरोपी राज सरोज को शिवरतनपुर चूना वाली गली से गिरफ्तार किया। आरोपी के कब्जे से 10 किलो मांझा (30 अंटा) बरामद हुआ। भेलपुर इंस्पेक्टर सुधीर कुमार त्रिपाठी ने बताया कि चूना वाली गली, शिवरतनपुर निवासी राज सरोज अपनी दुकान से चीनी मांझा बिक्री कर रहा था। ब्यूरो

आरोपी दुकानदार गिरफ्तार, 4.550 किलो मांझा बरामद : सिंधौरा में चीन का मंझा बिक्री के आरोपी दुकानदार मुमताज को सिंधौरा पुलिस ने बुधवार को सिंधौरा चौराहे से गिरफ्तार किया। आरोपी के कब्जे से कुल 4.550 किलो चीन का मंझा बरामद हुआ। थाना प्रभारी ज्ञानेंद्र त्रिपाठी ने बताया कि सिंधौरा निवासी मुमताज अपनी दुकान से चोरी-छिपे चीन का मंझा बिक्री कर रहा था। वहीं, जंसा पुलिस ने बुधवार को बड़ौरा बाजार में चीन का मांझा बिक्री के आरोपी आशीष कुमार को गिरफ्तार किया। थाना प्रभारी अनिल कुमार शर्मा ने बताया कि गिरफ्तार आरोपी बड़ौरा बाजार स्थित दुकान से 22 पैकेट, 31 छोटे रोल, 13 मीडियम रोल और 1 बड़े रोल समेत कुल 1 किग्रा 800 ग्राम चीन का मांझा बरामद हुआ। संवाद



श्यामभता

शुक्रवार • 16.01.2026

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अमर उजाला

my
city

वाराणसी सिटी

मांझे से कटा बच्चे का चेहरा, लगे 10 टांके, पुलिसकर्मी की भी नाक कटी

मकर संक्रांति पर 15 लोग चीनी मांझे के शिकार हुए, बीएचयू के ट्रॉमा सेंटर में घायलों का इलाज

माई सिटी रिपोर्टर

वाराणसी। मकर संक्रांति पर लोगों ने लाखों रुपये की पतंग उड़ाई, लेकिन इसी पतंग में प्रयोग होने वाले चीनी मांझे से बृहस्पतिवार को 15 लोग घायल हो गए। लहरतारा में 6 साल के बच्चे का चेहरा कट गया और चौकाघाट में दोपहर में एक पुलिसकर्मी की नाक कट गई। इसके अलावा रामनगर, लोहता सहित शहर के अन्य इलाकों में भी लोग घायल हुए। बच्चे का इलाज बीएचयू ट्रॉमा सेंटर में चल रहा है। उसकी आंख के पास गंभीर चोट लगी है और डॉक्टरों ने उसे 10 टांके लगाए हैं।

रामनगर पड़ाव मार्ग पर रामअवतार चौहान का मांझे से गला कट गया। हरहुआ प्रताप पट्टी निवासी छह साल का बच्चा पार्थ सिंह अपने परिजनों के साथ बीएचयू के पास बाइक से जा रहा था। लहरतारा के पास पहुंचते ही सामने से मंझा खींचा गया। गाड़ी रोककर मंझा हटाने का प्रयास करते समय पार्थ सिंह की सहिनी आंख के ऊपर चेहरा कट गया। भाई विजय सिंह ने बताया कि शाम 4.30 बजे बीएचयू



रामअवतार चौहान।



सुधाकर।



पार्थ सिंह।

ट्रॉमा सेंटर की इमरजेंसी में ले जाया गया, जहां डॉक्टरों ने इलाज शुरू किया। कज्जाकपुरा में 25 वर्षीय युवक के चेहरे पर कट गया। सोनारपुरा में चलते समय दोपहर करीब 1 बजे एक 30 वर्षीय युवक की गर्दन में मंझा फंस गया, जिससे खरोच आई। दीनदयाल उपाध्याय जिला अस्पताल स्थित ट्रॉमा सेंटर में भी चार लोग मांझे से घायल होकर पहुंचे। इसमें एकलव्य (12), सतीश पांडेय (42), विजय अग्रवाल (78) और सौरभ (22)

शामिल हैं। उनकी चोटों का प्राथमिक उपचार कर उन्हें घर भेज दिया गया। लोहता में भट्टी गांव निवासी सुधाकर सिंह उर्फ राजा (30) घर जा रहे थे, जब मंझा उनके आंख के पास आ गया। इससे उनकी आंख और नाक कट गई। आसपास के लोगों ने उन्हें अस्पताल पहुंचाया, जहां तीन टांके लगे।

मारपीट की सूचना पर जा रहे पुलिसकर्मी घायल : बृहस्पतिवार को जैतपुरा थाना क्षेत्र के ढेलवरिया मुहल्ले में

जागरूकता अभियान चलाया सीएम को पत्र भेजा

बीएचयू छात्रों की संस्था द मालवीय हेल्पिंग हैंड्स सोसायटी ने अस्सी घाट पर मांझा हटाओ-जीवन बचाओ अभियान चलाया। संस्थापक प्रिंस पांडेय के नेतृत्व में छात्रों ने घाट पर बिखरे मांझे को हटाया, ताकि किसी के पैर में फंस न जाए। भाजपा काशी क्षेत्र ने मुख्यमंत्री को पत्र भेजकर चीनी मांझे की बिक्री पर रोक लगाने की मांग की। बीजेपी अनुसूचित जाति मोर्चा के क्षेत्रीय उपाध्यक्ष अनिल कुमार सागर ने कहा कि चीनी मांझे की बिक्री धड़ल्ले से हो रही है और यह केवल कागज पर प्रतिबंधित दिखाया जा रहा है। उन्होंने मुख्यमंत्री से तत्काल रोक लगाने की अपील की।

मारपीट की सूचना पर डायल 112 बाइक से जा रहे पुलिसकर्मी विनय कुमार सिंह और अमित कुमार मांझे की चपेट में आ गए। विनय की नाक कट गई और अमित की उंगली में चोट आई। उन्हें मंडलीय अस्पताल ले जाया गया, जहां विनय की नाक पर तीन टांके लगे।



श्यामलता

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH , NEW DELHI

ANNEXURE NO.(3)
IN

ADDITIONAL SUPPLEMENTARY AFFIDAVIT

IN

ORIGINAL APPLICATION NO. 179 OF 2025.

Shyamlata

..... Applicant.

Versus

Union Of India & Ors.

..... Respondent(s).

Bombay , Nagpur Bench , Nagpur passed order on 12th
January , 2026. True Copy of the Order dated 12.01.2026
passed by Bombay High Court



श्यामलता



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78.smpil.1.2021.odt

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

SUO MOTO PUBLIC INTEREST LITIGATION NO.1 OF 2021

Court on its own motion

.Vs.

State of Maharashtra and others

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

Mr N. Jadhav, Advocate to assist the Court
Mr S. M. Ukey, Add.G.P. for the State
Mr J. B. Kasat, Advocate for respondent Nos. 3 and 17
Mr M. I. Dhattrak, Advocate for respondent Nos. 15, 19 and 23
Mr S. A. Sahu, Advocate for respondent No. 19
Mr S. S. Sanyal, Advocate for respondent No. 27
Mr C. B. Dharmadhikari, Advocate for respondent No. 31

CORAM : ANIL S. KILOR AND
RAJ D. WAKODE, JJ.
DATED : JANUARY 12, 2026.

Heard.

2. This *suo moto* public interest litigation was initiated on the basis of the newspaper reports relating to the use of nylon/synthetic thread (manja).

3. This petition is pending since 2021 and till date numerous orders came to be passed to address the menace of nylon manja. However, despite many efforts and orders it is noticed that rampant use of nylon manja is still continued. In absence of any statute or regulation framed by the State Government in this regard the authorities are also facing difficulties to some extent to deal with this serious issue.



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श्यामलदा

4. Every year because of use of nylon manja many people loose their lives or many get injured. Every year through newspapers and other modes, the consequences of use of such manja is being highlighted. Despite the same, there is no change in the situation which prompted this Court to adopt a different mode and thereby impose deterrent punishment by way of fine to be recovered from the individual, who fly the kite with nylon manja or vendor, who sales such nylon manja.

5. This Court, therefore, on 24.12.2025 passed an order and thereby proposed to impose fine of Rs.50,000/- on individual and Rs.2,50,000/- on the vendors.

6. This Court directed the respondents - Collectors to publish public notices in all the leading newspapers, to bring this fact to the notice of public at large, with an intention that the public at large shall get an opportunity to give suggestions or to make submissions either in favour or against such proposed action.

7. Accordingly, Public notices were published. Even all the leading newspapers have given wide publicity, on their own in the interest of public at large, by publishing news of the order dated 24.12.2025.

8. Certain suggestions were received by this Court in view of such wide publicity given by the newspapers as well as public notices published by the Collectors of all the Districts. Some of the suggestions are in respect of reducing



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श्यामलदा

fine or increasing the same or to make the punishment more deterrent including adding punishment of imprisonment.

9. The purpose of giving notice to public at large, about the punishment which Court had proposed vide order dated 24.12.2025, has been achieved by wide publicity given by all the leading newspapers about the order dated 24.12.2025 and order dated 05.01.2026.

10. Thus, considering the suggestions received from the individuals and as there are no suggestions opposing imposition of fine received by this Court, according to us, the parents are held liable to pay this amount for the reasons that it is the duty of the parents to teach their children about the responsible behaviour and self control, from which the children can learn about the consequences and taking responsibility of their own action, which would help discourage the inappropriate behaviour. It is the duty of the parents to make known to their child the consequences of his/her action and to make aware the child what is good and what is bad for him/her and others. It is expected that the parents shall make aware their children about the serious consequences of use of nylon manja.

11. Accordingly, we pass the following order:

ORDER

i] If any individual is found flying kite with nylon manja he/she shall be liable to pay fine of Rs.25,000/-



रथामन्जा

(Rupees Twenty Five Thousand only). In case of minor, the amount shall be recoverable from the parents of the minor.

ii] Similarly, in case if any vendor who is found with the stock of nylon manja, he/she shall be liable to pay fine of Rs.2,50,000/- (Rupees Two lacs Fifty Thousand only).

iii] The above referred fine of Rs.25,000/- to be recovered from the individual/parents of the minor or fine of Rs.2,50,000/- to be recovered from the Vendor, is for each default.

iv] The above referred amount collected in case of default by the individual/parents of the minor or vendor shall be deposited in a bank account, which shall be opened by the Committee consisting of the Collector, Nagpur, Municipal Commissioner, Nagpur and the Registrar (Administration), High Court of Bombay, Nagpur Bench, Nagpur in the name of 'Public Welfare Account'.

v] All the amount of fine recovered from all Districts of Vidarbha Region shall be deposited in such account.

vi] The fine so collected shall be utilized for the purpose of treatment of any victim of nylon manja and decision regarding the extent of financial help to be provided to such victim shall be taken by the Committee.

vii] While opening the bank account the QR code be generated and the same shall be circulated to the officers of the Police Department or/and Municipal Corporation/Chief



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२२/०१/२०२६

Officer of Municipal Council and Nagar Parishad, who will be conducting the raids.

If the individual/parents of the minor is not in a position to pay the amount on the spot, the concerned officer shall issue a memo imposing such fine which would be recoverable as land revenue, if such person fails to deposit the amount of fine within 15 days in the above referred account. The concerned Revenue Officer on failure of the person, who is imposed with a fine, to deposit the amount in the account within 15 days shall initiate the proceeding for recovery of such fine as land revenue and recover such amount by following due process of law.

viii] The cyber cell of each Districts shall generate one Whats App group to receive complaints or information about use of nylon manja. The Commissioner of Police/ Superintendent of Police/Deputy Commissioner of Police shall evolve the procedure to deal with such complaints, if received on such App.

ix] If any untoward incident because of nylon manja is reported, the concern Police Officer of that zone or area, within whose jurisdiction such incident is reported, shall be served with the notice by the Commissioner of Police/ Superintendent of Police as to why the action shall not be taken against such Officer for not performing the duties diligently in compliance with the orders of this Court. Such matter shall be reported to this Court alongwith action taken against such officer.



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x] The Commissioner of Police/Superintendent of Police of concerned Districts, shall publish a public notice informing the amount of fine which will be imposed for use of nylon manja in all leading newspapers on 13.01.2026 and 14.01.2026.

xi] Ignorance of such public notice will not be the ground available for anyone to raise a dispute about the payment of such fine.

12. The respondents-authorities are expected to submit the affidavits about the action taken by them till **16.01.2026.**

13. Place this matter on **20.01.2026.**

[RAJ D. WAKODE, J]

[ANIL S. KILOR, J.]

Namrata.

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श्यामलता

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH , NEW DELHI

ANNEXURE NO.(4)
IN

ADDITIONAL SUPPLEMENTARY AFFIDAVIT

IN

ORIGINAL APPLICATION NO. 179 OF 2025.

Shyamlatata

..... Applicant.

Versus

Union Of India & Ors.

..... Respondent(s).

True Copy of the Madhya Pradesh High Court Order
dated 16.01.2026



श्यामलता

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

WP No. 48092 of 2025

(IN RE SUO MOTO PIL VIDE ORDER DTD. 08/12/2025 Vs STATE OF MP THROUGH CHIEF SECRETARY AND OTHERS)

Dated : 16-01-2026

*Shri Vivek Sharan - Senior Advocate, Amicus Curiae of the case with
Shri Akash Sharma - Advocate.*

Shri Sudeep Bhargava - Dy. Advocate General for the respondent / State.

*Shri Rashmendra Suryavanshi with Shri Dharmendra Gurjar - Advocate for
the proposed intervener.*

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The applications for intervention are considered, they are also espousing the same public cause of the illegal sale and use of Chinese Nylon Thread (Manjha), which is causing injuries and casualties.

02. This Court had registered *suo moto* Public Interest Litigation on the basis of a news published in the local newspaper of the "Indore Prime" regarding the illegal sale and use of Chinese Nylon Thread (Manjha). On 12.01.2026, we passed strict orders keeping in view the Makar-Sankranti festival. Despite the said order, the casualties and the utter accidents have been reported which have been brought to our notice by the learned *Amicus Curiae* and the counsel for the interveners.

03. Counsel for the respondent / State submitted that the strict steps were taken to prevent sale and use of the said 'Thread' in compliance to the Court order.

04. The learned *Amicus Curiae* has given his suggestions and also referred various orders of the various High Courts and National Green Tribunal (hereinafter referred as "NGT"), which are as under:

i. *Hathkargah Laghu Patang Udyog Samiti V/s GNCTD (Writ Petition*



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- (C) No.13163 of 2019) passed by the Delhi High Court.
- ii. *Suo Moto PIL V/s State of Chhattisgarh, 2025 SCC OnLine Chh 10537 passed by the Chhattisgarh High Court.*
- iii. *Siddharajsinh Chudasama V/s State of Gujarat (Writ Petition (PIL) No.253 of 2016) passed by Gujarat High Court.*
- iv. *Court on its Own Motion V/s State of Maharashtra (Suo Moto PIL No.1 of 2021) passed by Bombay High Court.*
- v. *Anurag Mishra V/s State of U.P. (Allahabad HC, PIL No.58620 of 2015) passed by Allahabad High Court.*
- vi. *A report submitted by CPCB in Khalid Ashraf V/s Union of India (Execution Application No.06 of 2020).*

05. He also brought to our notice the order passed by the NGT in *O.A. No.384/20166 dated 11.07.2017 in the case of Khalid Ashraf V/s Union of India*, where the learned Tribunal has imposed a total ban on the manufacture, sale, storage, purchase and use of nylon or synthetic Manjha including the so called "Chinese Manjha" across the entire city. The Tribunal has further directed all the State Government and Union Territory to impose this provision strictly.

06. Counsel for the respondent / State informed that the State Government has already passed an order on 29.06.2016 imposing complete ban on the sale and use of the said 'Thread', but despite that, it is being illegally sold and used, which is causing so many accidents and casualties.

07. After hearing learned counsel for the parties and considering the various orders of the High Courts as well as the NGT, we direct the respondent authorities to prepare a policy and to submit before the High Court on the following issues:

A. Policy for Compensation to Victims or to their Families in case of injuries or death:

[As has been observed by the Chattisgarh High Court in the matter of Suo Moto PIL V/s State of Chhattisgarh (Supra)]

B. Disposal of Seized Synthetic Manjha:

Since this Manjha is non-biodegradable and releases toxic fumes if burnt



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openly. All seized stock be classified as "Hazardous Plastic Waste" and it should not be stored in police Malkhanas indefinitely nor burnt in the open. It may be sent to industrial incinerators or authorized plastic recycling plants in coordination with the State Pollution Control Board.

C. Prohibition on the Sale on E-Commerce Platforms :

The Cyber Cell may be directed to serve notices well in advance (prior to the 'Makar Sankranti Festival) to all major e-commerce platforms (e.g., Amazon, Flipkart) and B2B platforms (e.g., IndiaMART) to "Geo-Fence" the State of Madhya Pradesh. It may be ensured that no product listed as "Nylon Manjha," "Mono-Kite," or "Synthetic String" is deliverable to any pin code within the State.

D. Secret Reward Scheme :

Any citizen providing actionable intelligence leading with regard to manufacture, Storage, Sale or Usage of Chinese Nylon Thread (Manja) (As has been observed by the Punjab and Haryana High Court in the matter of Kanwar Pahul Singh (Supra)

E. Suspension of License/Permit of Transport Agencies :

The supply of Chinese Manjha is often interstate. Any Transporter, Courier Service, or Transport Agency found transporting cartons containing banned Manjha be held liable and the Transport Commissioner may be directed to suspend the Trade License/Permit of such transport agencies in accordance with law.

F. Proactive Steps to be taken well in advance :

Instead of taking immediate steps at the eleventh hour, just prior to the festival of Makar Sankranti (i.e. 14th Jan), the concerned administrative authorities may be directed to initiate the process every year well in advance with

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regard to the following:

- (a) To ensure strict implementation of the ban on manufacture, sale, storage and use of Chinese Nylon Thread (Manjha)
- (b) The appropriate authority should conduct and monitor that the aforesaid thread should not be circulated in the market.
- (c) The State authorities to undertake social awareness campaigns through print and social media for not using the Chinese Nylon Thread (Manjha) and for making the public at large aware with regard to the legal/penal consequences of the use and sale of the Chinese Nylon Thread (Manjha).

08. We direct that the authorities will continue to implement strictly our interim orders passed on the previous dates. The Chief Secretary of the State of Madhya Pradesh will look into all these suggestions which have been made a part of this order and will frame policies and various schemes by coordinating with the different departments.

09. List the matter in the week commencing 09.03.2026.

(VIJAY KUMAR SHUKLA)
JUDGE

Divyansh

(ALOK AWASTHI)
JUDGE



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